

- Fine of Rs. 20,000 plus the price of LPG diverted at commercial rates for 1st offence.
- Fine of Rs. 50,000 plus the price of LPG diverted at commercial rates for 2nd offence.
- Termination of the distributorship for 3rd offence.

In addition to the action taken by the OMCs, State Governments are also empowered to take action under the LPG (Regulation of Supply and Distribution) Order, 2000. Similarly, the Weights and Measures Departments of the States/UTs initiate legal action against those LPG distributors found supplying under -weight LPG cylinders.

No new guidelines has been framed to prevent misuse of domestic LPG. However, State Governments have been advised from time to time to take necessary action to prevent/curb blackmarketing/diversion of domestic LPG..

Regularisation of Medical and other allied staff in ONGC, Hazira unit

898. SHRI PARSHOTTAM KHODABHAI RUPALA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Ministry is aware that in ONGC's Hazira unit and other units located in Gujarat, many qualified doctors, pharmacists and other allied workers are working on term basis contract system;

(b) whether ONGC intends to regularize them after certain duration in lower grade so that it will be beneficial for ONGC as ONGC will get trained and qualified manpower; and

(c) if so, by when ONGC would announce policy on this matter?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MURLI DEORA): (a) to (c) There is no plan to regularize the services of Doctors and Paramedics presently working on contract basis in Oil and Natural Gas Corporation Limited (ONGC), Hazira Plant. However, as and when vacancies for regular appointment arises, those engaged on contract basis and fulfilling the eligibility criteria on application shall be subjected to a normal recruitment procedure for final selection in ONGC.

Audit findings on expenditure on KG Basin-D6 gas field

899. SHRI SANJAY RAUT: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Ministry has received a part of its audit finding on the expenditure for its comments that Reliance Industries involved in developing the Krishna Godavari (KG) Basin D6 gas field which was at the centre of an inflated billing controversy;

(b) whether the Ministry has sent its comments to the Comptroller and Auditor General (CAG); and

(c) whether CAG plans to complete the entire audit process which will include the Ministry's comment on its findings?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MURLI DEORA): (a) No Sir.

(b) Does not arise.

(c) The procedure followed by the CAG in finalizing an Audit Report involves issue of the draft audit findings to the concerned Ministry/Department for their comments and responses within a stipulated time frame. The procedure will be followed for this audit as well.

Trading of unused transmission capacity

900. SHRI MOHD. ALI KHAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Petroleum Natural Gas Regulatory Board (PNGRB) has proposed that those who have contracted transmission capacity for petroleum products and gas from pipeline operators could trade their unused capacity, but not for more than 125 per cent of the tariff approved for a particular route; and

(b) if so, the details thereof and the present status thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MURLI DEORA): (a) and (b) Petroleum and Natural Gas Regulatory Board (PNGRB) is in the process of public consultation for evolving Guidelines on "Trading in Pipeline Capacity". The proposed Guidelines envisage *inter alia* bidding for transportation tariff up to a maximum of 125% of the published tariff for the said pipeline by PNGRB. The draft guidelines have been webhosted by PNGRB for public consultation.

Revenue earned from royalty imposed on petroleum products

†901. SHRI RAGHUNANDAN SHARMA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the amount of revenue earned as a result of royalty imposed on petroleum products and the Central and concerned State Government's share in that revenue;

(b) the mechanism available to fix the royalty for natural gas and petroleum;

(c) the time period for fixation of royalty;

(d) the date on which royalty was fixed last time; and

†Original notice of the question was received in Hindi.